

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5229/2021

[Arising out of impugned final judgment and order dated 21-05-2021 in CRLMWP No. 3756/2021 passed by the High Court of Judicature at Allahabad]

MANOJ KANNAN

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(I.R. and

IA No. 87555/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 84290/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 87552/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURESIA No. 84292/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 27-11-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. A. Karthik, AOR

Mr. Akshay Sahay, Adv.

Ms. Smrithi Suresh, Adv.

Mr. Sugam Agrawal, Adv.

For Respondent(s)

Ms. Ruchira Goel, AOR

Mr. Sandeep Kumar Jha, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The interim relief granted by this Court on 26th
July, 2021 to continue till the disposal of this appeal.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER